



2026:AHC:16804

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3998 of 2025

Ram Satan

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 8 Others

.....Respondent(s)

Counsel for Petitioner(s) : Imtiyaj Ali, Pavan Kumar Kushwaha
Counsel for Respondent(s) : Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Hari Mohan Srivastava, learned Additional Chief Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for gram sabha.

2. The instant public interest litigation has been filed for the following relief:

"(1) Issue appropriate writ, order or direction in the nature of mandamus commanding respondent No. 2,/District Magistrate, Prayagraj, to take necessary and appropriate steps for the removal of the illegal encroachment made by respondents Nos. 6 to 9 (villagers of the Second Set) upon the land bearing Gata No. 917M, admeasuring 1.6020 hectares, recorded as "Abadi" in the land revenue records of Gram Sabha Mahuli, Vikas Khand Baharia, Tehsil Phoolpur, District Prayagraj, which falls within the category of Class 6(2) land under the relevant revenue classification in accordance with law.

(ii) Issue a writ, order, or direction in the nature of Mandamus, commanding and directing the respondent No. 2,/District Magistrate, Prayagraj to decide the representation submitted by the petitioner within a stipulated with regard to removal of encroachment over the land bearing Gata No. 917M, admeasuring 1.6020 hectares, recorded as "Abadi" in the land

revenue records of Gram Sabha Mahuli, Vikas Khand Baharia, Tehsil Phoolpur, District Prayagraj and that the land in question falls within the category of Class 6(2) land under the relevant revenue classification in accordance with law."

3. Learned counsel for the petitioner submitted that plot in question is recorded as abadi (Class-6 (2) category plot) in the revenue record, but villagers of the village are raising construction over the part of the area of the plot in question which is being used as path way, as such authorities be directed to take appropriate steps as prayed by petitioner in the instant public interest litigation.

4.I have considered the arguments advanced by the learned counsel for the petitioner and perused the record.

5. There is no dispute about the fact that plot in question is recorded as abadi (class-6 (2) category plot) in the revenue record.

6. Considering the fact that plot in question is recorded as abadi (class-6 (2) category plot), the public interest litigation cannot be entertained.

7. No interference is required in the matter.

8. The instant public interest litigation is accordingly dismissed.

January 22, 2026

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(Chandra Kumar Rai,J.)